FORM NO. 21

(See rule 114)

J.0	OA/TA/RA/CP/MA/PT 77/90 of 20	 Applicant(S)
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Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
	check list	1702
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4	Religion	9 to 16
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7	Country	40 to 4
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16. The the translations certified to be ture or supported by an Afficavit affirming that they are tire?

17. Arc the facts of the case mentioned in item no. 6 of the application ?

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18. Have the particulars for interim
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8/3/90

Mon. Mr. J. P. Sharma, J.M.

The learned counsel for the respondent, Shor' V.K. Choudkary, has taken notice, So, the matter has take put up on 13/3/90, for orders on interim relief. Theaned counsel for the respondent, Shor, VK. Chauchery, is indicating that, till. 13/3/90, order will not be even effective. The of the order paned on the may above a be given dash, to this H.K. Mishrer, learned to shor' V.K. Choudkary learned counsel for the respondant.

Record Copy of petition for " N. K. Chandhar! (/o G.m. Ponder)

> Hon. Mr. D.K. Agrawal, J.M. Han. Mr. K. Obayya, A.M.

Shri H.K. Mishra, for the applicant and shri VK. Choudkary, for the respondent are present. The case has beard in fell length. let, the Counter and rejoinder officiaits be exchanged.

Therefore let Counter afficianist be filed within 4 weeks and rejoinder afficianit, if any, within 2 weeks, there after. or List it on 24151 1490 for hearing now

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13/3/90

Per

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Beth the parties are orbitent today. Applicant did not file Reporter till today. He is derected to file RA. by 9.5.91.

9.5.91

Applicant is present with counsel. He files oregainden today.

c. 1/R. A. have been exchanged. case is to be listed on 26/6/91

before the Hon. Black.

26.6.91 Case not reached. Adj. to 27.91

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.77 of 1990 (L)

J.C. Pandey

Applicant

Versus

Union of India & Others Respondents

Hon .Mr. Justice U.C. Srivastava, V.C.

Hon.Mr. A.B.Gorthi, Member (A)

(By Hon.Mr.Justine U.C. Srivastava, V.C.)

The applicant who was appointed as LDC(TA) on 13.2.89 on compassionate ground has prayed this Tribunal against the order dated 5.3.90 terminating his services.

- Department of Telecommunication and died in service at the age of 30 years in the year 1970. The applicant passed the intermediate examination in the year 1986 and after attaining the age of 19 years he applied for being appointed in place of his father under the said Rule. The applicant was appointed as is evident from the letter dated 13.2.89 followed by formal order dated 16.2.89. The applicant's services were abruptly dt. 5.3.90 terminated vide impugned order/and the applicant's grievance is that the same has been done on some police report regarding pendency of the criminal case against him.
- 3. From the Counter Affidavit, it is seen that the services of the applicant has been terminated on the basis of the report received from the office of the District Magistrate regarding his character and antecedents. In the report it has been stated four court cases as detailed below are pending against the applicant



and the cases pending against Ast. 379 IPC, 498A/120B IPC are involving moral turpitude and unless he is acquitted by the court, he is not fit for the Govt. service. The applicant has stated that it is absolutely wrong. It is totally wrong and false to state that four cases were pending against the applicant. Supdt. of Police, Sultanpur has given certificate that one false case has been lodged against the applicant and which was found false and final report has been submitted on 26.2.86 and there was no case against the applicant at all. In one case, the applicant has been falsely implicated i.e. under Section 498A and 120B of the I.P.C. and in which he has also been acquitted by an order dated 10.4.91. The said case was started on the basis of a report that by one A.D. Chaubey his sister Vidyawati was being harassed for not bringing sufficient dowery and an attempt was made by some of the family members including by the applicant to kill her but in that they did not succeed and lateron after snatching all her belongings they thrown out of the house. Later on second marriage of her husband Harish Chandra appears to take place. From the facts it is obvious that only case which was pending against the applicant, he was acquitted. The applicant was appointed on compassionate ground. He was not asked to give details of any case which was pending against After the District Magistrate regarding his character and antecedents he was not called upon to explain or to verify its correctness. The termination order in these circumstances would be arbitrary and violative of natural justice. In these terms, the application

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is allowed and the termination order dated 5.3.90 is quashed and the applicant will be reinstated back in service without delay though he may not get salary for the impugned period but he will be deemed to be in continuous service. There will be no orders as to costs.

Vice Chairman

Dated the 3.7 July, 1991.

RKM

V L (A)

IN THE CENTRAL ADMINESTRATIVE TRIBUANL, CIRCUIT BENCH, LUCKNOW

O.A. NO.......OF 1990(L)

JAI CHANDRA PANDEYAPPLICANT
VERSUS
Union of India and others Opposite parties

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Presented by

(H.K.) Misra)
M.A., LL.

Advocate Counsel for the Petizoner

(pa)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH,

0.A. NO....77...OF 1990(L)

9-3-90

Jai Chandra Fandey aggd about 22 years son of Late Sri Ham Achal Pandey, r/o Katra Maqbool Gang,

.....Applicant

Versus

- 1. Union of India, through the Secretary Ministry of Communication, New Delhi
- 2. Deputy General Manager, Telecom, U.P., Hazaratganj, Lucknow
- 3 Chief Accounts Officer (Telecom Accounts), Bhopal House, Lucknow

.... .. Respondents

DETAILS OF APPLICATION

1 PARTICULARS OF CLAIM AGAINST WHISH APPLICATION IS MADE

Violation of Articles 14,16 and 311(2) of the Constitution of India and further violation of the principles of natural justice in dismissing the firm the post of L.D.C. (T.A.) services of the petitioner on the ground of secret inquiries and pendency of a case without providing an opportunity of being heard and maintaining a large number of juniors to the applicant in service in the garb of innocuous termination order dated 5.3.90 while in reality it is dismissal order and casts stigma on the petitioner and penalises him. The true copy of MEXXEX the order dated 5.3.90 is Annexure no.1 to this application.

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2 JURISDICTION OF THE TRIBUNAL

The applicant declares that the cause of action and subject matter of grievance lies within the jurisdiction of the Hon'ble Tribunal .

3. LIMITATION

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act, 1985 o

4 PARTICULARS OF THE CASE

applicant was working where it Department of Telecommunication and died in service at the age of 30 years in the year 1970 leaving behing the applicant, we sister of the applicant, mother of the applicant and grand mother of the applicant who were his dependent.

(2)That the applicant passed whereast the examination in the year 1986 and became of 19
years age and made application for the approximation appointment in the Telecommunication Department giving benefit of the dying in harness rules •

(3) That after giving many reminders by letter dated 13.2.1989, it has been decided that the petitioner be appointed to the post of L.D.C.(T.A.) after completing all the formalities. The arg true copy of the order dated 13.2.1989 is Annexure no. 2 to this application.

(4) That by a letter dated 16.2.1989 by the office of the General Manager, Telecommunication, U.P., Lucknow, it was informed

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that the petitioner was improved selected for appointment to the post of L.D.C.(T.A.). The true copy of the letter dated 16.2.1989 is

Annexure No. 3 to this application.

- appointed the party applicant to the post of L.D.C.(T.A.) by a letter dated 13.4.1989.

 The true copy of the appointment letter dated 13.4.1989 is Annexure pook to this application
- (6) That the applicant joined the services of L.D.C.(T.A.) on 13.4.1989. The true copy of the joining report dated 13.4.1989 is

 Annexure no. 5 to this application.
- (7) That prior to the joining of the services one Smt. Vidywati started a criminal case against her husband that he is demanding dowry from her and also complained against 7 other persons who are the relatives of the busband of Smt. Vidyawati that they are helping her husband in this illegal demand . The name of the preapplicant was also included in this case and case is still pending before the Judicial Magistrate, Sultanpur.
- (8) That the abovenoted false case has been started by Smt. Vidyawati against her husband and applicant and other posons were arrayed as accused in order to get rid of her own husband and to marry with other person and actually she has now been marrial to other person.
- (9) That the applicant has learnt that the services of the applicant has been terminated on the basis of complaints and police verification and on the ground

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that the abovenoted criminal case was pending investigation against the applicant in the Court of udicial Magistrate, Sultanpur and till now no charge sheet has been filed and the police is investigating the case .

- been given an opportunity of being heard he must have explained to the satisfaction of the authorities that there is no role of the applicant aind the case is totally false and so it will soon be decalred by the competent court of law and in such circumstances terminating the services of the petitioner and depriving him from the lawful livelihood is highly unjust and compel to starve the family of trans the petitioner and his father who are dependent on him after the death of his father who was in service of the department.
 - (11) That the conduct and work of the petitoner has ever been appreaciated by his superiors and no warning etc. has ever been given to the petitioner .
 - on probation and the termination cannot be abrutply made on the basis of false cases without affording an opportunity of being heard to the applicant.
 - (casual) as he became ill on 5.3.1990 and these orders were passed in the back of he applicant and the applicant came to know about these orders brough his collegue that the have been passed in the standard form but in reality these are punitive and impugned order has not

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been served on the applicant till now

- applicant are being retained in service and the applicant is wrongly being discriminated and being penalised without any fault of his own. Sri Ram Chandra Awasthi, Sri Awadesh Nisad, Sri Arun Kumar, Sri Amar Nath Singh etc. who are junior to the applicant are being retained in service and the services of the pre applicant has been terminated stagmatically and without jurisdiction.
- (15) That the termination order is not innocuoous and simpliciter but is based on alleged misconduct of being involved in crimminal case and is highly discriminatory and it is a fit case in which veil should be lifted and therecords be called for an seen and the order be set aside •

5 GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

The applicant is filing this application amongst others on the following grounds;

- (i) Because the juniors to the prix applicant are being retained in service and thereby the Articles 14 and 16 of the Constitution of India have been violated;
- (ii) Because thexam impugned order has not been a served on the applicant wax and it was has been passed in the back of the applicant with undue haste and without affording an opportunity of being heard;
- (iii) Because the principles of natural justice, equity and good conscience and established policy of service #xx jurisprudence that the person working well should not be terminated on the basis of complaint orafalse criminal case which demoralises the whole service and causes loss

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in long run to the services and feeling of own possession is destroyed which is the moving force of good services;

- (iii) Because during the period of service even a single warning has not been administered to the petitions r;
- (iv) Because the order of the termination has been passed on the ground that criminal complaint in the Court of Judicial magistrate Sultanpur is pending falsely alleging that he helped the main accused in pressing the demand for dowry;
- (v) Because in the provisions of Article 311(2) of the Constitution of India have been violated.

6 DETAILS OF THE REMEDIES EXHAUSTED:

That no mean remedy is available departmentally against the order of termination and hence the applicant is directly approaching this Hon'ble Tribunal .

7. Matters not PREVIOUSLY FILED OR PENDING WITH ANY OTHERS COURT

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

John San & M

(NS)

8. RELIEF SOUGHT

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In view of the facts mentioned in para 4 above the applicant prays for the following reliefs:

- (1) theorder dated 5.3.1990 contained in Annexure no.1 be quashed after summoning the original from the respondent no.2 and consequential reliefs of salary, etc. be provided;
- (2) any othere relief or reliefs including the costs of case which this Hon'ble Tribunal deems proper and just be provided to the applicant .

 9. INTERIM RELIEF IF ANY PRAYED FOR

Pending final decision on the application the applicant prays for the following interim relief:

For the facts and circumstances mentioned above, it is necessary and just and balance of convenience lies in favour of the applicant that the operation and effect of the order dated 5.3.1990 contained in Annexure no.1 be stayed and the applicant be allowed to perform his duties B regularly.

- 10. The applicant is presenting this application through his counsel Sri H.K.Misra, Advocate, B-1/40, Q Sector, Abiganj, Lucknow.
- 11. PARTICULARS OF POSTAL ORDER

 No 802409873 Dated 7.3.1990

 High Court B Bench , Lucknow



12. List of the Enclosures

1. True copy of the order dated 5.3.1990 terminating the spring services of the applicant

- 2. Letter dated 13.2.1989 informing the pex applicant that he will be appointed to the post L.D.C.(T.A.) under the Dying in Harness Rules
 - 3. Letter dated 16.2.1989 that informing that the applicant has been selected to the post of L.D.C.(T.A.)
 - 4. Appointment letter dated 13.4.1989
 5. Joining report on the post of L.D.C. (R T.A.)

VERIFICATION

I, the abovenamed applicant do hereby verify that the contents of paras 1 to 4, 6, 7, 10, 11, 12 are true to the my

of paras 5,9x 8,9 are believed to be

true on the basis of legal advice and nothing material has been concealed.

Signed and verified this

7th day of March, 1990 in Lucknow

Lucknow 5.3.1990

Applicant

COURTS FEE SON

WITH A SEATEST

प अवास्तत श्रीकान
[बादी अपीसान्ट]
प्रतिकाहेन्ट]

को अपना दफीस नियुक्त करके प्रतिज्ञा (प्रक्रणार) करता हूं और लिखे देता हूं उस मुक्ट्रमा में बकीस कहोदय हथ्यं अथया अन्य बकीस द्वाणा को कुछ पैरनी य क्यावदेही न प्रश्नोत्तर करें या कोई कागल नाफिस करें या सीटानें या हमारी ओर से डिमरी जारी क्यादे और स्वया समून करें या सुन्हनामा न प्रक्रवास वाचा तथा अपीस निमरानी हमारी ओर से हमारी या अपने हस्ताकर से बाफिस करें और तस्वीक करे मुदद्दमा उठावे या कोई ज्यया क्या करें या हारी निपक्षी (फरोकसानी) का वाखिस किया हुआ स्वया अपने या हमारे दिपक्षी (फरोकसानी) का वाखिस किया हुआ स्वया अपने या हमारे हस्ताकर युक्त (वस्तकती) रसीन से लेवे या पंच नियुक्त करे—कोस महोदय द्वारा को गई यह सन सन के हम देशी पर स्वयं या किसी अपने पैरोकार को मेकता पहुंगा अगर खुकट्ट्या अवस पैरनी में एक सरफ केरे खिलाफ फैक्सा हो जाता है उसकी किस्मेदारी केरे नकीस पर नहीं होणी प्रसिक्त फैक्सा हो जाता है उसकी किस्मेदारी केरे नकीस पर स्वयं पर काम आवे।

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हल्साक्षर् मार्गिः स्टब्स्

IN THE CENTRAL ADMINSITRATIVE TRIBUNAL, CIRCUIT BENCH, LUCKNOW

O.A. NO......77......of 1990(L)

Jai Chandra Pandey

..... Applicant

Versus

Union of India and others

....Respondents

ANNEXURE NO.1

DEPARTMENT OF TELECOMMUNICATIONS

OFFICE OF THE CHIEF GENERAL MANAGER TELECOMMUNICATIONS
U.P. CIRCLE, HAZARATGANU, LUCKNOW 6225001.

Memo No. Staff/375 EJ/6 Dated :5.3.90

In persuance of the Proviso to suberule (1) of the Central Civil Services (Temporary Service)
Rules, 1965, I, J.K.Chhabra Dy. General Manager (Adm.)
U.P.Circle, Lucknow hereby terminate forthwith
the services of Sri Jai Chandra Pandey . L.D.C. and
direct that he shall be entitled to claim a sum
equivalent to the amount of his pay plus allowances
for the period of notice at the same rates at which
he was drawing them immediately before the termination
of his service, or, as the case may be, for the
period by which such notice falls short of one month.

_Sd/o (J.K.Chhabra)
Dy. General Manager(Adm)
U.P. Cricle, Lucknow -226001

Copy to :-

- 1. The CAO(TA), Bhopal House, Lalbagh, Lucknow
- 2. The AO(Cash), C.O. Lucknow
- 3. The ADT(PP), C.O. Lucknow
- 4. Sri Jai Chandra Pandey, vill Pure Dutta Pandey, PO: Taidhikpur , istt. , Sultanpur
- 5. File No. Staff /M-72-1/LDC(TA)/6
- 6. Spare

Attests on the basis of standard proforma and information

Attested

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In the Contral Administrative Tribary durable to 10 Alor Jai Chande Later & Street Cater one of American 10

> दूरसँवार विकाग लायशिय मुख्य महाप्रबन्धक दूरसँछार उ०प्र० परिसंग्रहस्, सळनऊ

तेवा भूँ तहायक महामुचन्यक श्विमाना है ज प्रिकुठस्ठमुठद्वठत्वठउ०पुठ

र्संध्या: व्रती/एय-७2/22/68/6

दिना १/८ २ . २ . ८९

विष्यः धर्ती निषमी भें घुट देकर धी रहा धी राम अवल पाण्डेय के पुत्र

क्षी जय चन्द्र पाण्डेय की नीकरी देने के खारे में।

श्वारत सरकार ने विशेष्ट मास्त्रा तमहते हुए तथा अनुक्रमा के आधार पर ख्रते जियमों में सुट देकर था जय चन्द पाष्ट्रिय को ग्रुप ती क्ष्या, हो. ती. टी. ए. कि पद पर निमुख्त करने के लिए सहमत प्रदान की है उप सहाप्रचन्छक ने तहके हनकी मु०प्राठ द्वार्यं का यां तय में निमुक्ति की स्वीकृति प्रदा की है।

ें। नियुं का ने सम्यांन्यत तसी अधिवारिकताओं की पूरा कर भेने के बाद नियुक्ति के लिए जी स कार्दवासी करें।

3. उत्तरे सक्षी शिक्षित योग्ताशें ते तस्यन्थित सूत्र प्रमाय वनीं की निमुक्ति देने में पहले निममा जार वाँच निमा वाम शिष्ट देख निमा वाम कि उस्मीदवार उन्तर तैनमें भें भर्ती देतु निधारित शिक्षित धारण धारणा एक्ता है।

५० तेवा पुल्तिका में छत बात का उत्तेहा कर दिया जाय कि तस्यान्धित व्यक्ति हो तेवा नियमी में घूट देकर छती किया गया थे। इस पत्र का ग्राधिकार पत्र है रूप में तेवा पुल्तिका में शक्ति किया जाय ।

5. निमुक्ति देते तम्य अनुमोदित उद्मीदवार से यह निष्टवाकर ने निया जाय कि वर्ष मुत्तठ वर्मयाणी के परिचाए की छती प्रकार देखास्नाम करेगा ।

6. दूरतंथार निदेशाशय नर्ध दिस्ली के प्रभार 268-303/88-श्लिटी एन दिनाँच 19.1.89 ते हत मायले में उस्मीदियार की नियुक्ति तमय अधिकतम तीमा में हील दिये जाने का अनुमोदन प्रदान हुआ है।

हत पत्र की पावती क्षेत्रे

7. अध्यातीं की नियुक्ति एक डी. ती. टी. ए. तंवर्ग में हुई है अतः उते निर्धारित तमय में टी टाईप टेस्ट परीक्षा उत्तीर्थ करवी होगी।

तहायक निदेशक दूरसँचार (असीं)

हुते अध्य महाप्रवन्धक दूरतीयार उ०प्र० परिर लसन्

प्रतिनिप:-

। दूरभंचार मंडल अभियन्ता फेबाबाद की सूचनार्थ

2. अतिरिक्त

3. श्राम अनुभाग की पत्रा वला स्ता/एम-42/स्ट देमूँट/।

धी जय चन्द पाण्डेय पुत्र रुक्त क्षी राम अचल पाण्डेख गुम पूरे दत्ता पाण्डेय, पेश०-तिथिकपुर जिला सुल्ता र

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दूरसंवार विभाग

कार्यान्य महाप्रबन्धक दूरसंचार, उ०प्र०परिमण्डल, लखनऊ-।

भारतिया स्तान्धाः ।

1710 विशे देश वार्टरेस वो निरित्तपूर

क्रिंड सुंदर्भातंष्ट्रं संख्याः अमला/ 375 - इ॰ अ० । ७

लखनऊ, दिनांक 6 ३-198₉. - के तंवर्ग में नियुक्ति

(00) वरि) विति वरि वक्ष

मुझे यह सूचित करने का निदेश हुआ है कि उत्तर प्रदेश दूरसंघार परिमण्डल मैं --- संवर्ग में आपको नियुक्ति के लिए युन लिया गया है। आपसे निवंदन है कि निम्नलिखित सूचनाएं तत्काल प्रस्तुत करें ता कि यह का यालय हिंद किए हिंदिन के अपकी नियुक्ति कर सके 1 हैं। श्रे आपकी लम्बाई. श्रेष्ठ श्रे आपकी आंखों का

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§ ट्यक्तिगत शिनाख्त के निशान

निम्नलिखित दस्तावेजों की मूल और उनकी सत्यापित प्रतियां प्रस्तुत करें:-हाईस्कूल परीक्षा प्रमाण पत्र श्रीजसमें जन्मतिथि अंकित हो श्र

1.

उच्च योग्यताओं के प्रमाण पत्र १यदि कोई हाँ १ 2.

यदि अनुसूचित जाति या अनुसूचित जनजाति के हों तो सक्षंम प्राधिकारी का जाति प्रमाण पत्र मूलरूप में प्रस्तुत करें।

खेलकूद संबंधी प्रमाण पत्र । १ यदि कोई हों १

निर्धारित फार्म पर एक चरित्र प्रमाण पत्र जो जिला धिकारी अथवा उप मण्डल मजिस्ट्रेट या उनसे उच्च अधिकारी द्वारा विधिवत् सत्यापित होना चाहिए। मुख्य चिकित्साधिकारी का स्वास्थ्य प्रमाण पत्र निर्धारित फार्म पर, १ फार्म संलग्न है

तीन प्रतियों में संलग्न सत्यापन फार्म और घोषणा पत्र पूर्ण रूपेण भरें और उपर **∱**§3§ बताई गयी सूचनाओं दस्तावेजों के साथ ये सत्यापन फार्म भेज दें।

संबंधित दस्तावेज/सूचनाएं पत्र प्राप्त होने के 10 दिन के अंदर इस कार्यालय में 848 आ जानी चाहिए।

आपकी नियुक्ति उत्तर प्रदेश दूरसंचार परिमण्डल में कहीं भी की जा सकती है लेकिन आप अपनी पसंद के साथ वरीयता क्रम में बता सकते हैं।

संलग्नक-उपर्युक्त

Hustin 2,

TEL BOLEIGE कृते महाप्रबन्धक दूरसँगार उत्तर प्रदेश परिमण्डल, लखनऊ

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DEPARTMEN-T OF TELECOMMUNICATIONS OFFICE OF THE CHIEF GENERAL MANAGER TELECOMMUNICATIONS U.P.CIRCLE, HAZRATGANJ, LUCKNOW - 226001.

Memo. No. Staff/375-EJ/6

Dated at Lw, the April /3 , 1989.

Dy. General Manager Telecom., UP Circle, Lucknow is pleased to appoint Shri Jai Chandra Pandey as Lower Division Clerk (TA) in relaxation of recruitment rules in the office of the CAO(TAX), Bhopal House, Lucknow in the pay scale of Rs.950-20-1150-EB-25-1500 With usual allowances with effect from the date he takes over charge.

Shri Jai Chandra Pandey should please note that his appointment as LDC(TA) is purely temporary and that it does not confer upon him any right for permanent or continued absorption in LDC(TA) cadre and that his services can be terminated at any time without assigning any reasons f or notice and he is liable to serve any where within the jurisdiction of this Telecom. Circle.

The appointment of Shri Jai Chandra Pandey is also subject to the conditions that he will be required to pass an apptitude test within the period of probation before he is confirmed as LDC(TA) and also he will have to acquire a minimum speed of 30 words per minute in English typewriting and or 25 words per minute in Hindi typewriting with not more than 5% errors within a period of two years of his more than 5% errors within a period of two years of his appointment and that he will not be eligible for drawing increment in the pay scale or for confirmation or quasi-permanency till he passes the apptitude test and typewriting

An undertaking th the effect that the official will maintain the livelihood of the family of the decased, may be obtained and kept on record.

> (J.K. Chhabra) Dy. General Manager (Admn) UP Circle, LUCKNOW-226001.

Copy to:-

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3.

The CAO(TAX), Bhopal House, Lalbagh, Lucknow.
The AO(Cash), C.O. Lucknow.
The ADT(PP), C.O. Lucknow.
Shri Jai Chandra Pandey, Vill. Pure Dutta Pandey,
PO: Taidhikpur, Distt. Sultanpur.
File No. STAFF/M-72-1/UDC(TA)/LDC(TA)/6

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ाक्नै-तार वित्तीय नियम पुरितका खण्ड-। १दितीय संस्करण१ का नियम 267१ कार्य-भार रिपोर्ट प्रमाणित किया जाता है कि श्री श्रीमती कुमारी जिप प्र-प माले हिमालय मिहमहारम् हान्याहर 8व पूर्वाह्न अपराह्न को नाम पत्र संख्या निहान 25 हिन्दिन कि 13.4.89 के अनुसार दिन कि िट्यान में अपना कार्य-भार छोड़न/गृहण किया/ सामा । अय-य-र पा-र पा कार्य-भार गृहण मेरने वाला अधिकारी कार्य भार सुकत् अधिकारी Assistant Accounts Office?. Telecom Accounts U.P. Circle, Bhopel House, Lucknow-225001 क्यं मिल और (रीक) - skrat in 161 is apptitude the continent men. Cirove assigniss or that that

ADMINISTRATIVE TRIBUNAL

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW

O.A. NO. 77/90, PRIS

: 001 AF/10/19f1

HIGH COUR!

Jai Chandra Pandey

Applicant

Versus

Union of India

Opposite Party

REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT

I, Jai Chandra Pandey, a ged about 33 33 22
years son of Sri Ram Achal Pandey, Resident of
Katra Maqboolganj, Lucknow, do hereby solemnly
affirm on oath and state as under:

- 1. That the deponent is the applicant as such he is well conversant with the facts deposed hereinunder:
- 2. That the contents of para 1 and 2 of the counter affidavit need no reply.

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- 3. That the contents of para 3 of the counter affidavit are not correct and those contents of para 1 of the application are reiterated to be correct.
- 4. That the contents of para 4 and 5 of the counter affidavit need no reply and the contents of para 2, 3, 4(i) to 4 (vi) are reiterated to be correct.
- 5. That the contents of para 6 are not correct as those are stated. The form was filled up as the authorities have directed to fill it up and the contents of para 4(vii) to 4 (viii) of the application are reiterated to be correct.
- affidavit are admitted. And the contents of para 4(ix) of the application are reiterated to be correct and hence the service of the petitioner have been terminated on the basis of wrong police report. It is totally wrong and false to state that four cases were pending against the petitioner. The Superintendent of Police, Sultanpur has given certificate that one false case has been lodged abainst the petitioner and which was was found false and final report has been submitted on 26.2.1986

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and thus there was no case against the petitioner at all. In one case, the petitioner has been falsely implicated i.e. under section 498A and 120B I.P.C. and in which he has also been acquitted by an order dated 10.4.1991. Thus it is clear that a total wrong and false version has been given by the persons who were interested to injure the applicant if before passing the order of removal, the applicant might have been given an opportunity of example explanation, he must surely have explained the same and the authorities must have come to the right conclusion that no case was pending against the petitioner.

In para 7 the respondents have themselves have admitted that the applicant may be m fit for the services if he is acquitted in the case u/s 498A and 120 B I.P.C. and in such circumstances, they must have waited for the result of the criminal case. It is basic and fundamental rule that until and unless decisions has been given by the Criminal court no one can be presumed to be guilty and every one must be presumed to be innocent and in such circumstances, the services of the applicant should not have been terminated untill and unless the result of the criminal case

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might have been seen. The criminal court has decided that the applicant has been not found guilty in the case u/s 498A and 120B I.P.C., 3/4 Dahej Nivaran Adhiniyam and ordered as follows:"Aadesh - Abhiyuktgan Harish Chandra Pandey,
Ram Rrassa Pratap, Ram Bahadur Pandey, Amar Nath,
Jai Chandra, Lalita, Sri Krishna Va RamPal ko
Bhartiya Dand ki dhara 498A Va chara 3/4 Dahej
Nivaran Adhiniyam key antargat aaropat aropo se
doshmukt kiya jata hai . Vey jamanat par hai
mu unkey bandhpatra nirast evam pratibhugan
unmochit kiye jate hai"

Sd/- S.P.Singh
Mukhya Nyayayik Magistrate
Sultanpur * 10.4.1991*

7. That it is a koka settled law that rights of the man should not be jeopardised without giving an opportunity of being heard. This Hon'ble Tribunal in the case of M.Venkaiah Vs. Union of India and others (1989) 11 ATC 96 at page 99 observed:-

"We are of the opinion that in modification and cancellation of a final order which visits the Government employee, rope can be passed only after af ording him an opportunity to represent



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his case by giving him due notice for the same. We would like in this context to cite the Supreme Court judgment in H.L. Trehan Vs. Union of India (1989) 9 AT& 650. It has been held therein: "That there can be no deprivation or curtailment of any existing right, advantage or benefit enjoyed by government servant without applying that the rules of natural justice by giving the government servant an opportunity of being heard. Any arbitrary or whimsical exercise of power prejudicially affecting the existing conditions of service of the government servant will offend against the provisions of article 14" of the The Supreme Court in the case of H.L. Trehan Vs. Union of India and others (1989) 9ATC 650 observed that "It is well established principle of law that there can be no deprivation or curtailment against any existing right, advantage or benefit enjoyed by a government servant without applying with the rules of natural justice by giving the government servant concerned an opportunity of being heard. Any arbitrary whimisical exercise of power prejudicially affecting the existing conditions of service of a government servant will affect against the provisions of article 14 of the constitution..... in our opinion, the post

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decisional opportunity of hearing does not subserve the rules of natural justice. The authority who embarks upon the post decisional hearing will naturally proceed with a close mind and there is hardly tof giving proper consideration of the representation at such a post decisional opportunity...."

Any complaint or any false case can be lodged against any p rson only on the basis of such false complaints or criminal cases if a man is thrown away on the street and kas his livelihood is snatched then it will be highly unjust, improper and violative of principles of natural justice, equitty, good conciencece and further violative of article 14 of the Constitution of India.

affidavit are incorrect specially in view of the remark recent decisions and further only for the sake of justice and for coming to a right conclusion it is necessary that the opportunity of being heard must begiven. If we in the present case, the opportunity of being heard might have been given the applicant would surely have satisfied the authorities that nothing like 4 cases were existing against the petitioner. The contents of para 4

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- (x) of the application are reiterated to be correct.
- 9. That the contents of pra 9 of the counter afficivit are incorrect and the contents of para 4(xi) and 4(xii) of the application are reiterated to be correct. The respondents have wrongly removed the services of the applicant.
- 10. That the contents of para 10 of the counter affidavit need no reply and the contents of para 4(xiii) of the application are reiterated to be correct.
- 11. That the contents of para 11 of the counter afficavit are incorrect and the contents of para 4 (xv) of the application are reiterated to be correct. It was the duty of the respondents to give an opportunity of hearing to the applicant and without that great injustice has been caused with the petitioner.
- 12. That the contents of para 12 of the counter affi avit are incorrect and hence denied and the contents of para 5 of the application are reiterated to be correct.
- 13. That the contents of para 6 and 7 of the application are reiterated to be correct and the contents of para 13 of the counter affidavit are



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not correct and hence denied.

- That the contents of para 14 of the counter 14. affidavit are wrong false and hence denied. application is liable to be allowed with cost.
- That the contents of para 9 to 12 of the 15. application have not been denied and hence these stand admitted and the contents of para 15 of the counter affidavit need nor eply.
- 16. That the contents of para 16 needno reply.
- That the contents of para 17 of the counter affidavit are not correct and the contents of para 13 of the application are reiterated to be correct.

Lucknow:

Dated : 9-5-9/

VERIFICATION

I, the abovenamed deponent, do hereby verify that the contents of paras 1 to 17 of the Rejoinder affidavit are true to my pesonal knowledge nothing material has been concealed, so help me God. Lucknow: Deponent

I identify the deponent who has signed before me.

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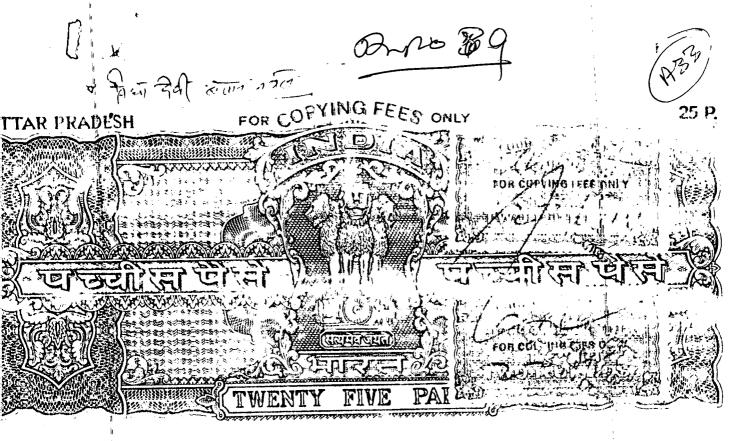
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आवश्यक स्टाम्प सहित प्रार्थना पन्न देने की तारीख	नोटिस बोर्ड पर नक़ल तैयार होने की सूचना की तारीख़	नक़ल बापिस दिए जाने की तारीख	नक़ल वापिस देने वाले अधिकारी का हस्ता तर
Date on which application is made for copy accompanied by the requisite stamps.	Date of posting notice on notice board.	Date of delivery of copy.	Signature of official deliver- ing copy.
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आरा अश्वष अल्लेश । व्यक्ति अर. वर्षे । स्तित्वक व्यक्तिम्म जाल व्यक्तिल्लास्या अस्तिम्बर

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भा और त केल तथा हो है का लगा। 11 के उन्हें देश कालेस रहा हसी का, जी नाम हो किए ही गाया

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अभि प्रश्नित अभि । ते अने अपान में दल तथा की प्राण्ट असान है साथी जामधुनल जांचा पंच्य के तीन हैं निष्ठ हैं की जोते के ताथ जब उदारी जान गोज्य कर आयों तो उदारे जह गोज्य कर है प्राण्ट कर गांची हैं प्राण्ट कर गांची प्राण्ट कर गांची प्राण्ट जांचा जांचा है तथा जिला जांचा है तथा जह जो लगा जांचा है तथा जांचा जां

मा महारोग रहता। 2 ने लग्न रहे ते वर्ग में स्वान है जिल्हें की साम में कि मार्ग में कि मार्ग में स्वान है। जिल्हें की मार्ग में स्वान है। जिल्हें की मार्ग में स्वान में स्वान है की स्वान में स्वान है। जिल्हें में स्वान में स्वान है। जिल्हें में स्वान में स्वान में स्वान है। जिल्हें में स्वान मे

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भूति अक्षिति कि प्राचिति । विश्व कि ए १३४ । विष्

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जय चन्द्र पाण्डे

---- अपीलीकेन्ट

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यूनियन श्राफ इंडिया

---- त्रपोजिट पार्टी

न्यायालय मुल्य न्या यिक मिलस्ट्रेट , मुलतानपुर उपस्थित - श्री एम० पी० मिंह , श्राप ० वाद मं० 636190

राज्य ----- बाम ---- 1- हिर्शवन्द्र पाण्डेय , 2- राम प्रताप 3- राम बहादुर पाण्डेय , 4- त्रमरनाघ , 5- जय चन्द्र 6- लालता , 7- श्री कृष्ण , 8- राम पाल ,

> धारा 498ए भार दंगविण व धारा 3 । 4 दहेज निवारक श्रिधिनियम थाना बल्दीराय जिला सुलतानपुर

निर्णय

श्रिम्द्र पण्डेय , राम प्रताप , राम बहादुर पाण्डेय , श्रम् व्याद्र पाण्डेय , श्रम् व्याद्र पाण्डेय , श्रम् व्याद्र , लालता , श्रीकृष्ण व राम पाल का वालान पुलिस थाना बल्दीराय जिला सुलतानपुर की पुलिस द्वारा माठ देठ विठ की धारा 498 ए व धारा 3 । 4 दहेज निवार्क श्रिधिनियम के श्रन्तर्गत श्रमराघ हेतु किया गया है ।

पंत्रीप में अभियोजन पता का कथन यह है कि दिनार्क 27-5-87 में वादी अभयदत्त बांबे पुत्र त्रिभुवन दत्त बांबे निवासी ग्राम पूरे गनेश बांबे निक्यावा थाना जामों जिला सुलतानपुर ने इस आशय की लिखित रिपोर्ट दिया कि उसकी कहन श्रीमती विद्या देवी पुत्री त्रिभुवनदत्त निवासी ग्राम पूरे की बांबे नंदियावा थाना जामों तहसील गाँरी गंज जिला सुलतानपुर की शादी ए-8 वर्ष पहले हरिशवन्द्र पुत्र राम प्रताप पाण्डेय निवासी ग्राम पूरे दत्ता पाण्डेय (तोधिकपुर) पुलिस बांकी हलियापुर थाना बल्दी राय जिला सुलतानपुर के साथ हुयी थी , गाँना जाने के बाद से उसकी कहन अपनी समुराल में रहती थी । त्यों हार स्वंघर में पड़े किसी शुन उत्सव पर जब मी आती थी तो अवसर कहा करती थी कि समुराल के लोगों ने कहा है कि माई के विवाह पर हमें भैस , व खलरा तुम्हारे बाप ने न दिया और न लेकर आयीं तो ठीक न होगा । जिससे उसकी वहन हमेशा मध्मीत रहा करती थी , इसी बात को लेकर उसे गाली

Jul

गुप्ता देकर मारपीट कर प्रताङ्ति किया जाता रहा । नवम्बर 86 में उसकी बहन के अनुसार राम बहादुर , राम पाल , हरिश चन्द्र , लालता प्रसाद व जयवन्द्र ने सलाह कर्के उसकी बहन को गड़ासे से मार डालने की का असफल प्रयास किया तथा उसकी वहन को मारपीट कर और समस्त जेवरात श्रादि को कीन कर घर से निकाल दिया और तब श्रीमती विद्या देवी अपने भाई के घर एक फटे पुराने कपड़े में आयी तो उसके घर से गया प्रसाद , शिव प्रसाद व शशिभात हरिश चन्द्र के घर गये, उसकी बहन की स्थिति के बारे में जब राम कहादुर व लालता प्रसाद से बात किया तो हरिश चन्द्र के सभी परिवार के सदस्यों ने अभयदत्त बाँब आदि को अनेक तरह की धमकिया देकर धर से बले जाने के लिये कहा, और यह भी कहा कि जब तक भेंस व सासट न मिले तब तक यहां पर त्राने की जरुरत नहीं है, तब पता चला कि राम पाल राम प्रताप , राम बहादुर , अमरनाथ , श्री कृष्ण , हरिश चन्द्र , लालता प्रसाद व जय चन्द्र की मिली मगत से दूसरी शादी तय कर ली गयीं, जो दिनाफ 8-6-87 को निश्चित है। अभयदत्त चौबे बहुत ही गरीब किसान है, उससे जो कुछ भी हो सका वह अपने वहन की शादी व गोने में दान के रूप में उसके ससुराल वालों को दिया था , सासर व मैस उसको सीमा के बाहर की चीज हैं जिसे वह देने में असमर्थ है। अमियुक्तगण श्रापराधिक किस्म के व्यक्ति है जिनमें से राम बहादुर व लालता प्रसाद को सजा भी हो गयी है।

उक्त प्रार्थना पत्र के त्राधार पर प्रथम सूचना रिपोर्ट ब्रॅकित की गर्थी और विवेचना के पश्चात् त्रभियुक्तगण के विरुद्ध न्यायालय रुमें त्रारोप पत्र प्रेष्णित किया गया।

प्राथिमिक रूप से सादय प्राप्त होने पर अभियुक्तगण को भा० दं वि की धारा 498 र व धारा 3 । 4 दहेज निवारक अधिनियम के आरोपों से आरोपित किया गया जिन्होंने आरोपों को अस्वीकार किया तथा परी दाण की हन्का व्यक्त की ।

त्रियोजन पदा ने त्रपने कथन की पुष्टि में त्रभयदत्त को त्र0 सा0। विद्यावती को त्र0 सा0 2 , देवनाथ को त्र0 सा0 3 , व गंगा प्रसाद को त्र0 सा0 4 के रूप में परी दितात किया है।

July

अभयदत्त अ० सां० 1 ने अपने क्यान में इस तथ्य की पुष्टि की कि उसकी कहन की शादी अभियुक्त हिर्श चन्द्र के साथ 7-8 वर्षा पूर्व हुयी थी गोने के बाद जब उसकी कहन लोट कर आयों तो उसने क्ताया कि उससे दहेज मांगा जाता है और दहेज की पूर्ति न होने पर मारापीटा तथा गाली गुप्ता दिया जाता है तथा नवम्बर 86 में अभियुक्त राम बहादुर, राम पाल, हिर्श चन्द्र, लालता और जय चन्द्र की उपस्थिति में राय करके गड़ोंसे से मारने की योजना कर रहे थे। इस साहाी ने यह भी कहा कि इस संबंध में जानकारी की तो यह तथ्य फद्रा पाया गया। अभियुक्त हिर्श चन्द्र के घर वालों ने दहेज की मांग भी नहीं की थी। इसके साहाी ने प्रथम सूचना रिपोर्ट प्रदर्श क -1 पर अपने हस्ता हार की पुष्टि की परन्तु उसने यह भी स्वीकार किया कि उसकी अभियुक्त गण से सुलह हो गयी है। उसने दरोंगा जी को कोई बयान नहीं दिया है। इस साहाी को पदाड़ोही घोषात किया गया है।

विद्यावती ३० साँ० २ ने स्पष्ट रूप से अपने बयान में अभियुक्त हिर्श चन्द्र को किसी भी प्रकार से दहेब न मांगने की पुष्टि की । इस साद्यों ने अपने बयान में कहा कि क्कू घरेलू फंफ ट हो जाती थी इस साद्यों को पदादोही घोषात किया गया है। इसने यह भी कहा कि पदाकारों में सुलह हो गयी हैं और सुलहनामा पत्रावली पर उपलब्ध है।

देवनाथ अ0 साठ 3 व गंगा प्रसाद अ0 साठ 4 भी पताड़ोही धोषित किया गया है। इन्होंने भी इस तथ्य की पुष्टि अपने बयान में की कि अभियुक्तगण द्वारा न तो कोई दहेज मांगा गया और न ही दहेज के लिये विद्यावती को प्रताड़ित किया गया।

श्रिमियुक्तगण के विद्वान श्रिविकता ने किंक प्रथम सूचना रिपोर्ट प्रदर्श क 3 , जी 0 डी 0 की प्रतिलिपि प्रदर्श क 4 व क 5 , फर्द प्रदर्श क 6 व श्रारोप पत्र की श्रोपचारिक प्रमाणिकता को स्वीकार कर लिया है श्रत: उक्त श्रिमिलेलों को उक्त कृमानुसार प्रदर्शित

अभियोजन पदा द्वारा प्रस्तुत सभी सादगिण पदाद्रोही

कुमश: ---4

And 1

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(Ab)

हो गये हैं उन्होंने इस तथ्य को स्पष्ट रूप से अस्वीकार किया कि अभियुक्तगण द्वारा विद्यावती को न तो दहेज के लिये कभी प्रताड़ित किया गया और न ही दहेज की मांग की गयी। अत: इसी आधार पर अभियुक्तगण के विरूद्ध भाठ नंठ विठ की धारा 498 ए व धारा 314 देह निवारक अधिनियम का कोई आरोप सिद्ध नहीं हो सका है और इस प्रकार अभियुक्तगण उक्त आरोपित आरोपों से दोष्ममुक्त किये जाने योग्य हैं।

श्रादेश

त्रिंभ वन्द्र पाण्डेय , राम प्रताप , राम बहादुर पाण्डेय , त्रम प्रताप , त्रम बहादुर पाण्डेय , त्रमर्नाथ , जय वन्द्र , लालता , श्री कृष्ण व राम पाल को भाग दं विव की धारा 498 र व धारा 314 दहेज निवार्क त्रियिनयम के अन्तर्गत त्रारोपित त्रारोपों से दोषामुक्त किया जाता है । वे जमानत पर है उनके बंध पत्र निरस्त रवं प्रतिभूगण उन्मोचित किये जाते हैं।

रस० डी० (रस० पी० सिंह) मुख्य न्यायिक मजिस्ट्रेंट, सुलतानपुर 10-4-91

निर्णय न्यायालय में हस्तादारित , दिनां कित स्वं उद्घोषात किया गया।

> रस० डी० (रस० पी० सिंह) मुख्य न्यायिक मजिस्ट्रेंट , मुलतानपुर 10-4-91

सत्य प्रतिलिपि

Jug

(pro)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW

MISC. APFLI. NO. 3(1 of 1990 (L)

IN RE

O.A. NO. 77 of 1990

JAI CHAND ENNDEY

..... APPLICANT

YERSUS

UNION OF INDIA AND OTHER PESPONDENTS

Application for condonation of delay in filing counter apprenant. Affidivait .

The respondents beg to submit as under:
1-That the counter affidavit in the above case could

not be filed due to some inadventance of procedure of

vetting etc.

- 2- That the counter affidavit is now ready and the respondents are filing the same with this applications
- 3- That is is expedient in the interest of justice that delay of filing counter affidavit may be condoned.

It is most respectfully prayed that the accompanying counter affidavit be very kindly ordered to be taken be on record after condoning the delay.

Dr vargo

(V.K. CHADUHARI)
Addl. Standing Consel for Centera
Govt:

Respondents.

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5.1.21

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW

O.A. No. 77 of 1990 (L)

Jai Chandra Pandey Applicant

Versus

Union of India Respondent.

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENTS.

- I, Ramlal, aged about 59 years, son of late Durga Prasad presently posted as Personnal Officer in the office of Chief General Manager, Telecom U.P.Circle, Lucknow do hereby solemnly affirm and state as under:
- 1. That the deponent is pairokar of Respondents Nos.

 1,2, & 3 and he has been authorised to file this counter affidavit on behalf of all the opposite parties. The deponent is working as personnel officer in the office of the Respondent No.2 and as such he is fully conversant with the facts of the case.
- 2. The deponent has read and understood the contents of the application and he is in a position to give parawise comments replies and facts as herein under:-
- 3- That in reply to the contents of the paragraph 1 of the application it is submitted that the termination order No. Staff/375-EJ/6 dated 5.3.90 does not violate Art 14 of the constitution. It is contended by the petitioner that his services have been terminated while certain persons junior to him have been continued in service. It is clarified that the termination of the petitioner's services has not been on the ground of retrenchment. The question of offending Art 14, Khenkana

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(kn)

therefore, does not arise.

Under Art. 16 of the constitution, it is not one of the fundamental rights that a person who is an employee of the Govt. shall be entitled to continue is service and that his employment shall not be terminated so long as person junior to him remain in service.

The termination order does not attract Art.311(2) of the constitution as this order has been passed under the rules of employment and without anything more. The order of termination passed is not as a punishment.

- 4- That the contents of paras 2 & 3 of the application need no comments.
- 5- That the comments of paragraph 4(1) to 4(6) of the application need no comments.
- 6- That the contents of paragraph 4(7) &(8) of the application are not admitted are stated and in reply, it is submitted that this fact has not been disclosed by the applicant against column 12 of the attestation form filled up by him on 20.2.89.
- 7- That in reply to the content of paragraph 4(9) of the application it is submitted that the services of the applicant have been terminated on the basis of report received from the office of District Magistrate, Sultanpur regarding his character and antecedents. The office of D.M., Sultanpur has informed vide ther let er No.

dated 14.9.89 that four court cases as detailed below are pending against the applicant and the cases pending against Art. 379 IPC, 498 A/120 B IPC are involving moral turpitude and unless he is accuitted by the court, he is not fit for the Govt.service.

2 2 2 a



- (i) Case No. 152/85 under section 107/116 of IPC
- (ii) Case No. 43 1/87 under section 116 of IFC
- (iii) Case No. 195/85 " 379 of IPC
 - (iv) Case No. 94/87 " 498 A/120 B of IPC
- 8- That in reply to the contents of para 4(10) of the application it is submitted that the applicant was not entitled to get any apportunity of being heard. as he was appointed as temporary employee and his service were terminated. In accordance with Centerl Civil service termporary service Rule 1965.
- 9- That in reply to the content of the para 4(11) & (12) it is submitted that the respondent have not other alternate but to terminate the services of the applicant as the District Magistrate of Sultanpur reported that the applicant is a not fit person for being appointed as a Govt.servant.
- 10- That the content of the para 4(13) do not required any comments as the prayer of the granting interim relief has been refused by this honour able tribunal.
- of the application it is submitted that in the present case the provisions of article 14 or 16 of the constitution of India will not be attracted as the applicant was appointed in ignorance of his character and antecedents which he successfully kept away from the employer by non-discolosure and when the facts have been brought to the notice of the employer by the office of D.M., Sultanpur, his services have been terminated. The order is an order of termination simpliciter and it can not be said to be an order of termination by way of punishment.
- 12- That the ground taken by the applicant in para 5 of the application are not teanable in eyes of the low in view of the facts stated above.
- 13- That the content para 6 & 7 of the application do not required any comments. Contd.....4

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14- That the applicant is not entitled to get the relief claim in para 8 of the application.

15- That the content of pragraph 9 to 12 of the aprlication need no comments.

16- That the respondent are ready to give employment to any other member of the family dependent of deceased who was employed in the deptt. and died before his retirement.

17 That in view of the facts and circumstances stated in the above paragraphs, the application filed by the applicant is liable to be dimissed with fosts against the applicant.

Deponent

Lucknow

Dated; 24500

VERIFICATION

I, the avive baned decibebt digerevt sikkenbkt verify that the contents of para 1 & 2 of this affidavit are true to mu personal knowledge, those of pragraphs 3 to 31 of the affidavit are believed by me to be true on the basis basis of records and information gathered and those of para graphs 22 is also believed by me to be true on the basis of legal advice. No part of this affidavit is false and nothing

material has been concealed

Decrept

Lucknow.

Dated.

The Dated identify the deponent who has signed before me and is also personally known to me and

Addl. Standing Counsel for Gent Central Govt.

(Consel for Upp parties)

Lucknow

Dated.